

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:4809
ANSWERED ON:22.04.2015
BAN ON WEB BASED CABS
Roy Prof. Saugata

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Delhi Government has requested the Ministry to block web based cab of banned companies;
- (b) if so, the details thereof; and
- (c) the action taken by the Government in this regard?

Answer

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) & (b) Madam. The Government of NCT of Delhi, Transport Department has requested the Department of Electronics and Information Technology to block the operation of web based apps of M/s ANI Technologies Pvt. Ltd (OLA Cabs), M/s UBER India Systems Private Limited and M/s Taxi for Sure cab services based on the ban order issued by the Deputy Commissioner, Auto Rickshaw Unit dated on 01-01-2015, which states that any taxi service provider who has not obtained license from transport department is prohibited from providing such service in NCT of Delhi to public till they obtain license from Transport Department.

(c) The Department of Electronics and Information Technology has initiated action as per provision of Information Technology (Procedure and Safeguard for blocking for access of Information by Public) Rules, 2009 notified under 69A of the Information Technology Act 2000.